

की कोई भी छूट कानून के अन्दर नहीं है। इसलिये मैं चाहता हूँ कि इन नियमों को वापिस लिया जाए।

MR. SPEAKER : That is correct.
Mr. Jaganath Rao.

STATEMENT OF CASES IN WHICH LOWEST TENDERS HAVE NOT BEEN ACCEPTED BY THE INDIA SUPPLY MISSIONS, LONDON AND WASHINGTON

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO) : I beg to lay on the Table a statement of cases in which lowest tenders have not been accepted by the India Supply Mission, London, and India Supply Mission, Washington, for the half year ending the 30th June, 1967. [Placed in Library, See No. LT—1794/67.]

श्री जार्ज फरनेडीच : यह कानून और नियमों का सवाल है, अध्यक्ष महोदय। माफी मांगने से काम नहीं बनता है। उनको आप कहिये कि नए सिरे से वे इसको करें।

MR. SPEAKER : What the hon. Member says is correct. The delay was there. It is accepted; it is not as though anybody has not accepted that.

श्री जार्ज फरनेडीच : मैं नियम 294 के आधार पर आप के सामने खड़ा नहीं हूँ।

MR. SPEAKER : We shall discuss. He may give proper notice. Let us then see.

श्री जार्ज फरनेडीच : कोई छूट नहीं है। इसमें यह है कि रूलज शैल बी लेड। दे हैव नाट बीन लेड। फिर नियमों का क्या होगा इस कानून के अन्तर्गत?

MR. SPEAKER : It has already been placed on the Table. They do agree that it ought to have been laid in July and they have delayed it. They have expressed regret for it. If there is anything wrong in that, he may certainly give notice. Let us examine that also.

श्री मधु सिमये : (मुंगेर) अभी इनको टेबल पर रखने की आप इजाजत न दें। गैर कानूनी नियम हैं। अब नहीं रख सकते हैं।

L88LSS/67—7

ANNUAL REPORT OF THE AGRICULTURAL REFINANCE CORPORATION AND NOTIFICATIONS UNDER CUSTOMS ACT AND CENTRAL EXCISE AND SALT ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to lay on the Table :—

- (1) A copy of the Annual Report of the Agricultural Refinance Corporation, Bombay, for the year ended the 30th June, 1967, along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963. [Placed in Library, see No. LT—1796/67.]
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—
 - (i) S.O. 4053 published in Gazette of India dated the 10th November, 1967.
 - (ii) G.S.R. 1725 published in Gazette of India dated the 18th November, 1967. [Placed in Library, see No. LT—1796/67.]
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—
 - (i) The Customs and Central Excise Duties Export Draw-back (General) Fifty-eighth Amendment Rules, 1967, published in Notification No. G.S.R. 1727 in Gazette of India dated the 18th November, 1967.
 - (ii) The Customs and Central Excise Duties Export Draw-back (General) Fifty-ninth Amendment Rules, 1967, published in Notification No. G.S.R. 1728 in Gazette of India dated the 18th November, 1967.
 - (iii) The Customs and Central Excise Duties Export Draw-back (General) Sixtieth Amendment Rules, 1967, published in Notification No. G.S.R. 1729 in